

**COURT – I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 239 OF 2016 &  
IA NOS. 517 OF 2016 & 56 OF 2017**

**Dated: 6<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Sasan Power Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee  
Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R.1  
Mr. G.Umapthy  
Mr. Aditya Singh for R.2  
Mr. Alok Shankar for R.10  
Mr. Anand K. Ganesan  
Ms. Neha Garg for R.13  
Mr. M. G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Ms. Annushree Bardhan for R.7 to 9 &  
R.14

**ORDER**

Learned counsel for the parties have drawn our attention to the Judgment of the Supreme Court in ***All India Power Engineer Federation***

**& Ors. v. Sasan Power Limited & Ors.**, (2017 (1) SCC 487) and state that in view of this Judgment, the impugned order does not survive.

In the circumstances, the appeal is disposed of.

**(I. J. Kapoor)**  
**Technical Member**

*ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**